

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).11109/2005

(From the judgement and order dated 02/05/2005 in LPA Nos. 653-693/05 and CM No. 5106/2005 of The HIGH COURT OF DELHI AT NEW DELHI)

NEW DELHI MUNICIPAL COUNCIL
Petitioner(s)

VERSUS

VANDANA SINGH & ORS.
Respondent(s)

Date: 27/06/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.M. DHARMADHIKARI
HON'BLE MR. JUSTICE S.H. KAPADIA
(Vacation Bench)

For Petitioner(s)

Mr. Surya Kant,Adv.

For Respondent(s)

Mr. Anis Suhrawardy,Adv.

UPON hearing counsel the Court made the following
O R D E R

To come up after vacation.

(J.S. Rawat)
arwal)
Court Master
Master

(Vijay Agg
Court